

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI  
C.P. 24 of 2016

B.S.V. Prakash Kumar, Member Judicial, V. Nallasenapathy, Member Technical

In the matter of Companies Act, 2013 under Sections 213, 241-242 & 244.

AND

Between:

M/s. Vectra Project Lighting Pvt. Ltd.

..... Petitioner

V/s.

M/s. Endo Lighting Accessories (India) Pvt. Ltd. & Ors.

..... Respondents

**Petitioner:**

M/s. Vectra Project Lighting Pvt. Ltd.

**Respondents:**

1. M/s. Endo Lighting Accessories (India) Pvt. Ltd.
2. M/s. Endo Lighting (Thailand) Public Company Ltd.
3. M/s. Endo Lighting Corporation

**Present on behalf of the parties:**

1. Ms. Yasmin Bhansali, Mr. Zal Andhyarujina, Advocates for the Petitioner.
2. Mr. Atul Kumar, Mr. Abhishek Singh, Mr. Alok Mishra, Advocates for the Respondents.

**ORDER**

(Heard on 05.10.2016)

The parties have reported that they have agreed for valuation of the shares of the company taking 01.09.2016 as cutoff date so as to enable the Petitioner to take exit from the company.

In pursuance thereof, this Bench hereby appoints Ernst & Young to value the shares of the company taking 01.9.2016 as cutoff date and directs it to file Valuation Report before this Bench within 30 days.

As to remuneration, the parties are directed to pay remuneration to the valuer proportionate to their shareholding in the company.

List this matter for the reporting on 16.11.2016.

Sd/-

B.S.V. PRAKASH KUMAR  
Member (Judicial)

Sd/-

V. NALLASENAPATHY  
Member (Technical)